The 7th May 1959

No.LJL.36/59.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

Received the assent of the Governor on the 6th May 1959

ASSAM ACT VII OF 1959

THE ASSAM APPROPRIATION (No.III) ACT, 1959

(As passed by the Assembly)

[Published in the Assam Gazette, dated the 13th May 1959]

Act

to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1955 in excess of the amount authorised or granted for the said services.

It is hereby enacted in the Tenth Year of the Republic of India as follows:-

1. Short title and commencement.—This Act may be called the

Assam Appropriation (No.III) Act, 1959.

2. Issue of Rs.22,92,147 from and out of the Consolidated Fund of the State of Assam for the financial year 1954-55.—From and out of the Consolidated Fund of the State of Assam, the sums specified in

column (3) of the Schedule amounting in the aggregate to the sum of twenty-two lakhs, ninety-two thousand, one hundred and forty-seven rupees shall be deemed to have been paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column (2) of the Schedule during the financial year ended on the 31st day of March, 1955 in excess of the amounts authorised or granted for those services for that year.

3. Appropriation.—The sums deemed to have been paid and applied from and out of the Consolidated Fund of the State of Assam under this Act shall be appropriated and shall be deemed to have been appropriated,

for the services and purposes expressed in the Schedule in relation to the financial year ended on the 31st day of March, 1955.

SCHEDULE

(1)	(2)		(3)	
		Sums not exceeding		
Grant No.	Services and purposes (Major Heads)	Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
4	Charges on account of Stamps.	4,710	•••	4,710
6	Charges on account of Registration.	108	en e <mark>m</mark> dest	108
7	Charges on account of Motor Vehicles Taxation Act.	1,54,712	•••	1,54,712
9A	Charges on account of Construction of Irrigation, Navigation, Embankments and Drainage Works.	19,64,832	0.00	19,64,832
11	Charges on account of Administration of Justice.	782		782
32	Charges on account of Superannuation Allowances and Pensions.		31	31
33	Charges on account of Stationery and Printing.	1,10,318	•••	1,10,318
34	Charges on account of MiscellaneousI—Expenditure on State Prisoners and Detenus, etc.	***	56,654	56,654
	Grand total	22,35,462	56,685	22,92,147
	a transfer and a grant of the same			

B. C. BARUA, Secy. to the Govt, of Assam, Law Deptt.